

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

W R I T P E T I T I O N (CRL.) NO(s). 1 3 5 O F 2 0 0 3

ANI L SHA R M A

Petitioner(s)

VE R S U S

STA T E O F HAR Y A N A & ANR.

Respondent(s)

(With appln(s) for stay, modification of Court's Order and office report) (FOR  
FI N A L DIS P O S A L )

WI T H W. P(C R L .) NO. 2 0 0 of 2 0 0 3

(With appln.(s) for stay and office report) (FOR FI N A L DIS P O S A L )

W. P(C R L .) NO. 2 6 7 of 2 0 0 3

(With appln.(s) for exemption from filing O.T., directions, intervention, bringing on  
record addl. documents, exemption from personal appeara nce and office report)

(FOR FI N A L DIS P O S A L )

CR L. AP P E A L NO. 4 0 6 of 2 0 0 4

(With appln.(s) for stay, deletion of the name of respondent, directions,  
modification of court's order and office report)

CR L. AP P E A L NO. 4 0 8 of 2 0 0 4

(With appln.(s) for deletion of the name of respondent and bail, release of the  
petitioner and office report)

CR L. AP P E A L NO. 4 1 5 of 2 0 0 4

(With appln.(s) for directions, deletion of the name of the respondent, exemption  
from filing c/c of the impugned judgment and office report)

CR L. AP P E A L NO. 4 1 2 of 2 0 0 4

(With appln.(s) for stay and office report)

CR L. AP P E A L NO. 4 1 3 of 2 0 0 4

(With appln.(s) for stay)

CR L. AP P E A L NO. 4 1 4 of 2 0 0 4

(With appln.(s) for stay, exemption from filing c/c of the impugned judgment,  
exemption from surrendering)

CR L. AP P E A L NO. 4 1 0 of 2 0 0 4

(With appln.(s) for stay and office report)

CR L. AP P E A L NO. 4 1 1 of 2 0 0 4

(With appln.(s) for exemption from filng c/c of the impugned judgment, deletion of  
the name of respondent, stay, bringing LR s on record and office report)

CR L. AP P E A L NO. 4 0 7 of 2 0 0 4

(With appln.(s) for stay, deletion of the name of respondent and office report)

W. P(C R L .) NO. 5- 6 of 2 0 0 5

(With appln.(s) for interim relief and office report) and

CR L. AP P E A L NO. 9 8 2 of 2 0 0 6 ( W i t h office report)

WI T H

CR L.A P P E A L NO.1 4 9 2 / 2 0 0 7 (With office report)

Date: 2 0 / 1 1 / 2 0 0 7

These Petitions/ appeals were called on for hearing  
today.

CORAM : HON'B L E MR. JUS T I C E H.K. S E M A

HON'B L E MR. JUS T I C E AF T A B ALA M

.....2.

For Petitioner(s) Mr. Varinder Ku m a r Shar m a , Adv.

W P(Crl)2 0 0 / 0 3 Dr. Ra mes h K. Haritash, Adv.  
Mr. Sanjeev Ku m a r Bha rdwaj, Adv.  
Dr. Kail a s h Chand, Adv.

W P(Crl)2 6 7 / 0 3 Mr. Krishn a n Venugopal, Adv.  
Mr. Sidharth Singh, Adv.  
Mr. Abir, Adv.  
Mr. Naresh Ku m a r, Adv.

Mr. Radha k a nt Tripathi, Adv.  
Mrs. Subrath a Das, Adv.  
Mr. P a r a m a n a n d P a ndey, Adv.

Mrs Rachna Gupta, Adv.

In Crl.A.4 1 4 / 0 4

Mr. Imtiaz Ahmed, Adv.  
Mrs. Nagma Intiaz, Adv.  
Mr. V.N. Raghupathy, Adv.

State of Meghalaya  
in Crl.A.4 1 0 / 0 4

Mr. Ranj an Mukherjee, Adv.  
Mr. S.C. Ghosh, Adv.

Crl.A.4 1 1 / 0 4

Mr. R.C. Verma, Adv.  
Mr. Vipin K. Saxena, Adv.  
Ms. Jyoti Saxena, Adv.  
Mr. M.P. Shorawal a, Adv.

Crl.A.4 0 7 / 0 4

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Mr. Ajay Veer Singh, Adv.  
Mr. B.S. Jain, Adv.  
Mr. Manish Raghav, Adv.  
Mr. Anand Mishra, Adv.  
Mr. J. P . Singh, Adv.  
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Crl.A.9 8 2 / 0 6

Gp. Capt, Kar a n Singh Bhati, Adv.  
Ms. Rekh a Giri, Adv.

Mr. Badri Pr a s a d Singh, Adv.

Crl.A.1 4 9 2 / 0 7

Mr. Mithilesh Ku m a r Singh, Adv.(A.C.)

For Respondent(s)  
Union of India

Mr. G.E. Vahanvati, SG  
Mr. Devadatt Ka m a t, Adv.  
Mr. Sa mir Ali Kha n, Adv.  
Ms. Sush m a Suri, Adv

Mrs. Santosh Singh ,Adv

In CR L M P 9 0 8 1 / 2 0 0 4

Mr. R.N. Kush, Adv.  
Mr. S.K. Sabh a rwa l ,Adv

.....3.

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State of Biha r

Mr. Gopal Singh, Adv.  
Mr. Anukul Raj, Adv.

State of Haryana

Mr. Manjit Singh, Addl.AG  
Mr.T.V.George ,Adv

Mr. Ravi Pr a k a s h Mehrotra, Adv.

State of Ka r n ata k a

Mr. Sanjay R. Hegde, Adv.  
Mr. Amit Ku m a r Chawla, Adv.

State of W. B .

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Ms. Neela m Shar m a , Adv.  
Mr. Kish a n Datta, Adv.

for Uttara k h a nd

Mr. Jatinder K. Bhatia, Adv.

State of H.P.

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Mr. Subra mo niu m Pr a s ad, Adv.



Mr. Satya Mitra, Adv.  
Ms. Sumita Hazari k a, Adv.

W P(Crl)2 6 7 / 0 3  
for Nagaland

Mr. K.N. Gopalan, Sr.adv.  
Mr. Roy Abrah a m, Adv.  
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Mr. K.N. Madhusoodhan a n, Adv.  
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State of Punj ab

Dr. S.K. Verma, Adv.  
Mr. Ajay P al, Adv.  
Mr. Nikhhil Jain, Adv.  
Mr. Gagandeep Shar m a , Adv.

.....5.

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State of U.P.

Mr. Ratna k a r Dash, Sr. Adv.  
Mr. Sahdev Singh, Adv.  
Mr. T.N. Singh, Adv.  
Mr. Rajeev Dubey, Adv.  
Mr. Ka mlendr a Mishr a, Adv.  
Mr. C.P. P a ndey, Adv.

State of Rajasth a n

Mr. Aruneshwa r Gupta, AAG  
Mr. Naveen Ku m a r Singh, Adv.  
Mr. Shashwat Gupta, Adv.  
  
Mr. Harban s Lal Baj aj, Adv.  
  
Mr. Anuvrat Shar m a , Adv.  
  
Mrs. Hemantik a Wahi, Adv.  
Ms. Shivangi, Adv.  
Ms. Pin ky Beher a, Adv.  
  
Mrs. D. Bha r ati Reddy, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Union of India has filed its counter affidavit. The copies  
may be furnished to all concerned.

List in the month of Ja nu a ry 2 0 0 8 .

( Ravi P. Verma )  
Court Master

( Ashok Bhatia )  
Court Master